

Supreme Court said yesterday that he would not deal with this case and that he was quitting. He said this thing because the Government was not making its position clear in regard to the Mandal Commission Report despite the fact that the Supreme Court repeatedly asked the Government to do so. The result is that the Supreme Court has deferred the hearing of the case to August 6. The Government want to add the economic criteria in the implementation of the recommendations of the Commission. If it is done, it will be out of the jurisdiction of the Commission. It clearly shows that the intention of the Government is not clear and it does not want to implement the report at all. Therefore, we want the Government to say in categorical terms as to what is their stand on the Mandal Commission Report and how it propose to go about it. Your dual policy would not work. You are depriving the children of North India of the benefits of the report whereas you are supporting it in the South. Since the matter is in the court, the Government will have to make its stand clear about Mandal Commission Report. Is the Government in favour of the report or not? If yes, why is it not making its stand clear before the court? *(Interruptions)*.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I would like to draw your attention to a very serious matter. During the last few days, incidents of encounter between the terrorists—especially from Punjab—and the police have been reported quite frequently resulting in death of terrorists. Five or six days back, i.e. on 13th July, newspapers reported the death of 10 Sikh terrorists in Uttar Pradesh.

As per today's information no encounter had taken place with police Sikh pilgrims who included youths, women and men, were going from Pilibhit to Nanded and from there they had to return to their homes via Patna. They had hired a bus for

Rs. 20-30 thousand. There is a company from which they had hired the bus and there is also the bus number. Suddenly a situation developed that Pilibhit police stopped the vehicle enroute and dragged ten boys out of the vehicle and forcibly conducted them to police vehicle. They were arrested in Badaun. There it was decided to take them back to Pilibhit. They were taken to the Police Station during the night of 12th. Early in the morning between 4 a.m and 5 a.m. on 13th these boys were taken to three different places and gunned down. This was done at the instance of an S.P. and U.P. Government was also happy that they had achieved a great success in pilibhit in a drive to wipe off terrorists.

(Interruptions). ...An S.P. had personally supervised the killing of ten innocent children. It is a very serious matter. The Home Minister is not present here. It would have been better if he would have been here at the moment. Regarding Kashmir, Assam and Punjab you say again and again. *(Interruptions)*.

MR. SPFAKFR. The matter is being raised in the Zero Hour.

(Interruptions)

SHRI GEORGE FERNANDES: Mr Speaker, Sir, our boys are being killed in two ways. On the one hand they are being killed by the Police as terrorists and on the other hand police itself is killing innocent people. Under such circumstances, I would request you to call for the information from Uttar Pradesh Government in this regard and inform the House about this incident so that such incidents are not repeated in future. Orders should also be issued for immediate suspension of all the Police Officers involved in this case. Uttar Pradesh Government should take this step immediately... *(Interruptions)*.

[English]

SHRI SOMNATH CHATTERJEE: This is a very serious matter, the killing of so many persons. What has happened.. (Interruptions) Police is trying to say that they were the militants. But the report says that there is something different. (Interruptions) What is being said that the police version is totally different from what has really happened. (Interruptions)

MR. SPEAKER. I will allow you later on.

(Interruptions)

SHRI SOMNATH CHATTERJEE: It is a very serious matter. It cannot be ignored like that. Therefore, in the name of so-called militants, these fake encounters took place against young men who had gone on pilgrimage. They cannot be treated like that. What enquiry is this Government going to do? What have they done since 13th of July, we would like to know? Who will respond on behalf of Government so far as these serious charges are concerned? We want the Government to immediately respond and come out with a statement (Interruptions)

MR. SPEAKER: I have called Shri Bhakta. You take your seat. You can speak after Shri Bhakta completes his speech.

(Interruptions)

MR. SPEAKER: I have called Shri Bhakta. I do not appreciate this. You shall have to stop it. You cannot do like this. I am just calling one after the other. It is not a person sitting here. It is the Chair. You don't have to do that. I do not appreciate it.

(Interruptions)

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, Andaman

and Nicobar Island is a Union Territory and the Central Government is particularly responsible for the better administration of the Andaman-Nicobar Island and also its development. At present, there are a large number of educated unemployed youth who are getting frustrated day by day as the small Island territory does not have any potentialities for generation of employment. Even the services of about one hundred Lower Division Clerks were terminated by the Andaman-Nicobar administration. Then those clerks went to the Central Administrative Tribunal at Calcutta. The Tribunal has ordered that they should be re-instated immediately. But the administration preferred to go on appeal to the Supreme Court. I would like to request the hon. Home Minister that since it is the policy of the Government that when the Tribunal is giving its verdict in favour of the complainant, in such cases the administration should not unnecessarily go for the appeal.

SHRI SOMNATH CHATTERJEE: They always do that.

SHRI MANORANJAN BHAKTA: And all the time, number of litigants are increasing. As such, I request the Hon. Home Minister particularly to issue necessary direction in this regard and to fill up the vacant posts which are running in thousands in the Island immediately.

[Translation]

SHRI KASHIRAM RANA (Surat): Mr. Speaker, Sir, I would like to draw the attention of the Government towards the recommendations of Kelkar Committee regarding the price of natural gas. Chandrashekhar Government accepted the recommendations without caring for the reactions of the states. These recommendations will cause great injustice to Gujarat and on the request of Gujarat Government the implementation of this report has been withheld upto 1st August as industries of Gujarat will be affected adversely by the implementation of these